

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 213 of 1996.

Thursday this the 14th day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Harisingh,  
Surveyor of Works,  
Office of the Chief Engineer,  
Navy, Naval Base, Kochi-4.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. Union of India, Ministry of  
Defence represented by  
Station Commander (Army),  
Cochin-20.

2. The Chief Engineer, Navy,  
Chief Engineer Office, Navy,  
Kataribag, Cochin-4.

.. Respondents

(By Advocate Shri Shafik M.A. for Shri TPM Ibrahim Khan, SCGSC)

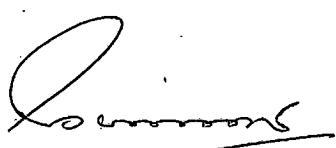
The application having been heard on 14th March, 1996,  
the Tribunal on the same day delivered the following:

O R D E R

Applicant seeks a direction to allot him residential  
accommodation and not to vacate him from the premises in his  
occupation.

Standing counsel submits that applicant has been allowed  
to retain the quarters now occupied by him on a regular basis.  
We record the submission and dismiss the application. No costs.

Dated the 14th March, 1996.

  
S.P.BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN